not be possible for the Corporation to xtend Indane gas to these towns till March, 1974]

## SETTING UP OF NEW FERTILIZER PEOJECTS

462. SHRI K. P. SINGH DEO : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(b) the number of applications pending with Government for setting up new fertilizer projects and the names of the parties;

(b) the period since when these applications are pending and the reasons therefor; and

(c) the steps taken by Government to dispose them of ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) to (c) The required information is given in the statement attached. *[See* Appendix LXXXI, Annexure No.]

## RAILWAY WORKSHOPS IN TAMIL NADU

463. SHRI S. A. KHAJA MOHI-DEEN : Will the Minister of RAILWAYS be pleased to state :

(a) the number of major railway workshops and factories on the Southern Railway and the States in which they are located;

(b) how many of them are located in Tamil Nadu;

(c) whether there is any proposal to set up more workshops in Tamil Nadu in the near future; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESH1) : (a) The following are the major Railway workshops in the Southern Railway : (i) Perambur Locomotive Workshop, Madras, Tamil Nadu.

(ii) Perambur Carriage & Wagon Workshop, Madras, Tami! Nabu.

(iii) Central Workshop, Locomotive, Carriage & Wagon, Golden Rock, Tamil Nadu.

(iv) Central Workshop Mysore, Locomotive, Carriage & Wagons Mysore State.

(v) Engineering Workshop, Arko-nam, Tamil Nadu.

(vi) Signal & Telecommunication Wo"kshop, Podanur, Tamil Nadu.

(b) Five.

(c) As these existing workshops adequately meet the requirements of the Southern Railway, there is no proposal at present to set up any more Railway workshops in Tamil Nadu.

(d) Does not arise.

## CLAIMS CASES PENDING WITH RAILWAYS

464. SARDAR AMJAD ALI : SHRI D. K. PATEL : SHRI LAL K. ADVANI : SHRI JAGD1SH PRASAD MATHUR: SHRI RATTAN LAL JAIN : SHRI S C. ANGRE :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there is increase in the amount paid on account of compensation for settling clai ms arising out of thefts, pilferage and goods lost or damaged in transit during 1971-72 as compared with that of the year 1969-70; if so, the reasons therefor;

(b) the number of claims pinding with the Railways for ssttlemsnt and the amount involved therein ;

(c) (he (otal amount for which claims vere received by the Railways during each sf the last three years ;

(d) whether it is also a fact that there is inordinate delay in settling the claims, if so, the reasons therefor and the steps Government propose to take for their early disposal; and

(e) the steps taken or proposed to be taken by Government to check thefts and other losses to minimise sush claims ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Yes ; the amount paid is 1971-72 was Rs. 1268 lakhs as compared to Rs. 1124 lakhs in 1969-70. The increase in mainly attributable to the general rise in the prices of commodities and deterioration in the law and order situition particularly in the Eastern Sector during the subject period.

(b) The number of claims pending at the end of May, 1972 was 87,336. Statistics regarding the amount involved in pending claims are not maintained.

(c) The total amount claimed by the parties who preferred claims during the last three years is as under :—

Year	Amount claimed by		
		parties	
	(ir	n crores of Rs.)	
1969-70		45.32	
1970-71		53.45	
1971-72		78.10	

Figures of 1969-70 and 1970-71 exclude the claims of South Central Railway where statistics in this regard were not maintained till April, 1971.

(d) and (e) A statement is attached. \S\*e Appendix LXXXI, Annexure No. 30 ]

## PIPELINES INQIURY COMMISSION

465. SHRI BABUBHAI M. CHINAI : SHRI VHNIGALIA SATYA-NARAYANA : DR. BHAI MAHAVIR :

Will the Minister of PETROLEUM ^AND CHEMICALS be pleased, to state : (a) the progress made so far by the Pipelines Inquiry Commission in its deliberations;

(b) whether it is a fact that the work of the Commission is being delayed for want of services of Investigating Officers ; and if so, the details in this regard ; and

(c) when the Commission is expected to submit its report ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :

(a) In response to the notices issued by the Commission asking persons having knowledge of facts relevant to its terms of reference, to file statements, various parties have already filed statements relating to the Commission's original terms of refsrence as well as to the three terms of reference added in October 1971. After hearing the parlies, the Commission has delineated the areas of dispute with regard to the original issue of reference, and is likely to do so for the additional terms of reference shortly The Commission has also issued notices to several persons under Section 8B of the Commissions of Inquiry Act 1952 as amended by Act 79 of 1971 i. e. persons whose conduct it considers necessary to enquire into or whose reputation is likely to be adversely affected by the inquiry.

(b) No, Sir. The Commission reques'ed for concurrence of the Central Government under Section 5A (1) (a) of the Commissions of Inquiry Act for utilisation of the services of two officers of the Central Bureau of Investigation. Concurrence of the Government has been conveyed to the Commission and two officers of the CBI are already working for the Commission.

(c) The present term of the Commission expires on the 31st August 1972 but it has requested for extension of time limit for submission of its report upto 31st August, 1973.